

**DIVISION BENCH**

**ITEM NO.106**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**CP (IB) No.17/ALD/2020**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 14<sup>th</sup> September, 2023**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S EVERLIGHT ELECTRONICS CO. LTD V/S HQ LAMPS MANUFACTURING CO. PVT LTD.</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Venamra Mahaseth with Sh. Himanshu Kumar, Advs.

*: For the Operational Creditor*

NONE

*: For the Corporate Debtor*

**ORDER**

Ld. Counsel, Sh. Venamra Mahaseth representing the Operational Creditor is present through VC.

However, there is no representation on behalf of Corporate Debtor in view of the fact that the NCLT Bar, Allahabad Bench on call from Bar Council of U.P. is abstaining from work today. Therefore, in the interest of justice; the matter is adjourned for 20<sup>th</sup> October, 2023.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***14<sup>th</sup> September, 2023***

*Kavya Prakash Srivastava  
(Stenographer)*

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**